

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 380 OF 2018 &  
IA NOS. 1735, 1736 & 1737 OF 2018**

**Dated: 10<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of:**

**H-Energy Private Limited** ..... **Appellant(s)**  
**Versus**  
**Petroleum & Natural Gas Regulatory Board** ..... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Astha Sharma  
Ms. Amahe Cama  
Mr. Mukesh Naresh

Counsel for the Respondent(s) : Mr. Utrkarsh Sharma for PNGRB

**ORDER**

Learned counsel for the respondent-Board submits that the Appellant has also participated in the bid process and evaluation of technical bid is under process, which would be completed within ten days.

List the matter on **26.04.2019.**

**(B. N. Talukdar)**  
**Technical Member (P&NG)**  
*ts/pk*

**(Justice Manjula Chellur)**  
**Chairperson**